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**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.117/2020

Date of decision: 04.02.2020

**CORAM:- R. VIJAYKUMAR, MEMBER (A) .
R.N. SINGH, MEMBER (J) .**

Vikas Krishnarao Telang,
Age 51 years,
Working as Scientific Officer G,
BARC, Mumbai,
Residing at CH 3-62, Kendrya
Vihar, Sector-11, Kharghar,
Navi Mumbai 410 210.

... **Applicant.**

(By Advocate Shri Vicky Nagrani)

VERSUS.

1. Union of India
Through the Secretary,
Department of Atomic Energy,
Anushakti Bhavan, CSM Marg,
Mumbai 400 001.
2. The Director,
Bhabha Atomic Research Centre,
Trombay, Mumbai-400 085.
3. The Controller,
Bhabha Atomic Research Centre,
Trombay, Mumbai 400 085.

.... **Respondents.**

O R D E R (O R A L)

Per: R.N.SINGH, MEMBER (J)

1. When the case is called out, Shri Vicky Nagrani, learned counsel appeared for the applicant.

2. At the outset, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to file a fresh in accordance with law with better particulars.

3. Permission is granted.

4. The Registry is directed to return the additional sets (except two original sets i.e. A and B) to the learned counsel for the applicant.

5. In view of the aforesaid, the OA is dismissed as withdrawn with liberty in accordance with law.

6. No order as to costs.

\\v
(R. N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

V.

JD
ab/02